

employees in Civil Defence Sectors increasing demand for admission from these sectors is met from time to time by :—

Opening of new sections

Introducing second shifts

Opening of new schools depending upon the sponsoring agencies providing requisite infrastructural facilities and subject to Government approval.

Admission in Kendriya Vidyalayas

2109. SHRI VIREN J. SHAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) what are the rules governing admission in Kendriya Vidyalayas;

(b) the number of students admitted in the Kendriya Vidyalayas during the year 1992-93 state-wise;

(c) how many of them have been admitted on merit and how many of them were admitted under the discretionary quotas of Ministers, MPs, Principals and other categories;

(d) whether any complaints have been received about the selection of students for admission in Kendriya Vidyalayas during the year 1992-93;

(e) if so, what are the details thereof and

(f) what action has been taken in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUM. SELJA) : (a) The sole criteria for admission in Kendriya Vidyalayas is the transferability of the parents. Since the total demand for admission in Kendriya Vidyalayas is much larger than the number of seats available, the Board of

Governors of Kendriya Vidyalaya Sangathan laid down the following priorities for admission :—

I. Kendriya Vidyalayas in Defence and Civil Sectors :

(i) Children of transferable Central Government employees including Defence Personnel, CRPF|BSF|SPG|CISF|NSG|BRTF employees of All India Services and Indian Foreign Services, children of Kendriya Vidyalaya Sangathan employees and children of transferable Central Government employees including Defence Personnel who die in harness.

(ii) Children of transferable employees of autonomous bodies and Public Sector Undertakings fully financed by Central Government.

(iii) Children of non-transferable Central Government|Central Public Sector Undertaking employees.

(iv) Children of other floating population which includes population desirous of joining the pattern of studies adopted in Kendriya Vidyalayas.

II. Kendriya Vidyalayas in institution of higher learning and Public Sector Undertakings.

(i) Children of the employees of the Institution of Higher Learning|Public Sector Undertaking which is meeting all the recurring and non-recurring expenditure on the Vidyalaya building and equipment and staff and children of the employees of the concerned Kendriya Vidyalaya.

(ii) Children of transferable Central Government employees including Defence | CRPF|BSF | BRTF| CISF| NSG|SPG personnel and employees of All India Service and the Indian Foreign Service.

(iii) Children of transferable employees of other autonomous bodies and Public Sector Undertakings fully financed by Central Government.

(iv) Children of non-transferable Central Government/Central Public Sector Undertakings employees including Defence/CRPF/BSF Personnel.

(v) Children of other floating population which includes civilian population desirous of joining the pattern of studies adopted in the Kendriya Vidyalayas.

(b) Although final figures are still being received by the Headquarters of Kendriya Vidyalayas Sangathan from schools, the preliminary estimate of total admissions would be between 40 to 45 thousand.

(c) The admission in Kendriya Vidyalayas are done according to the priority categories approved by the Board of Governors, Kendriya Vidyalaya Sangathan. However, 442 admissions by special dispensation were allowed during the session 1992-93 in addition to normal admission.

(d) to (f) Some complaints/representations regarding admissions from various quarters are received during the admission season by the schools, Regional Offices and Kendriya Vidyalaya Sangathan Headquarters. Depending on the specific nature of the complaint, action is taken by these concerned authorities to satisfy that no procedural irregularities are committed.

Manuscripts of Maulana Azad's Writings

2110. SHRI VIRENDRA KATARIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that Maulana Abul Kalam Azad had kept the hand-

written manuscripts of his writings in the safe custody of one of his distant relatives in Calcutta who died recently;

(b) whether the said manuscripts are untraceable; and

(c) if so, whether Government propose to take action to get the manuscripts traced and published ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUM. SELJA) : (a) to (c) Pursuant to a news-item, the Maulana Abul Kalam Institute of Asian Studies, Calcutta have been requested to ascertain whether such manuscripts are in fact available and if so to try and retrieve them for preservation.

Admission Test at Nursery Level

2111. SHRI PARMESHWAR KUMAR AGARWALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that N.C.E.R.T. has recommended abolition of admission test at the nursery level in private schools of the capital;

(b) whether it is also a fact that the recommendation has been by and large ignored by schools; and

(c) if so, what action Government propose to take to enforce the recommendation ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUM. SELJA) : (a) The NCERT has, as the outcome of deliberations at seminars conducted in metropolitan cities to sensitive school Principals, teachers and parents to the need to re-channelizing early childhood education in